

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURASAMY – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.10.2017. AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP No. 184/241/HDB/2017
NAME OF THE COMPANY	Prudential Sugar Corporation Ltd & Others
NAME OF THE PETITIONER(S)	Chadalavada Krishna Murthy & Others
NAME OF THE RESPONDENT(S)	Viod Kumar Baid & Prudential Sugar Corporation Ltd & Others
UNDER SECTION	241

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. Priyanka Authorised Representative	ACS	priyapbuni@gmail.com	Priyanka

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Rama Chandra Rao Gurram FOR R-12	LAWYER	9392669212 litigation.hyd@tattat.com	Ramur
M.M. Viswaraj appearing on behalf of Y. Suryanarayana R-5	Advocate	viswarajk123@gmail.com 9494130760	Viswaraj

Heard Ms. V. Priyanka, Learned ACS for the Petitioner Company and Shri Rama Chandra Rao Gurram (R-12) and Shri M.M. Viswaraj appearing on behalf of Shri Y. Suryanarayana, Learned Counsel for the Respondents (R-5).

The Learned Counsel for Respondents submit that they would be filing a comprehensive reply by taking into account the issue of maintainability and merits of the case. Therefore, they requested two weeks' time to file their comprehensive reply. Since the Learned Counsel for the Respondents are raising several pleas about the maintainability, the Tribunal is inclined to take the CP for final hearing at an early date. Post the matter for final hearing on 10.11.2017.


Member (T)

Bm


Member (J)